

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 107
(IB)-171(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd. Applicant/petitioner
v.
Neeleshwar Mines & Minerals (India) Pvt. Ltd. Respondent

Under Section 7 of IBC.

Order delivered on 28.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. Megha Choubey, Advs.
Mr. Vikram Babbar, Mr. Shashank K. Lal,
Advs.

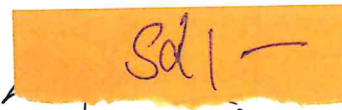
ORDER

Ms. Megha Chaubey, Ld. counsel for the respondent undertakes to file vakalatnama within three days. Ld. Counsel to file reply/affidavit with respect to the agreement exist in collaboration agreement in compliance of the order dated 11.02.2020 within five days with a copy in advance to the counsel opposite.

List for further consideration on 16.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)